

Central Administrative Tribunal
Principal Bench

C.P. No.71/2003 In
O.A. No.1661/2002

New Delhi this the 10th day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Sub. Insp. Bharat Ram,
No.D/3430, IGI Airport, C-Shift,
NITC, Delhi Police, Delhi.

-Applicant

(By Advocate:Shri Sanjeev Kumar proxy for
Shri Arvind Singh)

Versus

1. Shri Maxwell Parreira
Joint Commissioner of Police/
Traffic, Delhi Police, Delhi.

2. Shri Satish Golcha,
Deputy Commissioner of Police/
Traffic, P.S. R.K. Puram,
New Delhi.

-Respondents

(By Advocate: Shri Ajesh Luthra)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Learned counsel heard.

2. OA-1661/2002 was disposed of vide orders dated 1.7.2002 with the following observations/directions:-

"The respondents will supply the aforesaid documents to the applicants giving liberty to them to prefer a supplementary appeal if so advised in addition to the interim appeals already filed by them. For this purpose, the applicants will be given one month's time after the aforesaid documents have been supplied. If, on a proper consideration, the respondents find that some of the documents sought to be supplied cannot be supplied, they will pass a reasoned and a speaking order in that regard within the same period of one month. If the applicants prefer a supplementary appeal as indicated by us above, the respondents will proceed to dispose of the interim appeals together with the supplementary appeals within a period of two months from the date of receipt of supplementary appeals.

The present OA is disposed of in the aforesated terms at the admission stage itself".

3. On 26.3.2003, Shri Ajesh Luthra, learned counsel of the respondents had stated that respondents have issued necessary orders with respect to compliance of the directions of this Tribunal in OA-1661/2002 and that he would be filing the compliance affidavit.

4. The compliance affidavit has been filed by respondents on 24.3.2003 enclosing Annexure CP-R/1, which is an order dated 28.2.2003 passed by the Joint Commissioner of Police and compliance of directions of this court.

5. In our view, respondents have complied with directions of this court made in order dated 1.7.2002 in OA-1661/2002. In the circumstances, CP-71/2003 in OA-1661/2002 is dismissed. The rule is discharged.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.